

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 314

IA-3731/2022

In

IB-258(ND)/2022

IN THE MATTER OF:

M/s. IDBI Bank Ltd

Vs.

M/s. Snehlata Jain

.....APPLICANT/PETITIONER

.....PERSONAL GUARANTOR

SECTION

U/s 95(1)

Order delivered on 09.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **12.07.2023**.

Sd/-
(Court Officer)